

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

REVIEW PETITION NO.: 91/97 IN O.A. No. 599/97.

Dated this Wednesday, the 5th day of November, 1997.

CORAM : Hon'ble Shri B.S. Hegde, Member (J).

Bhagwandas Parumal Mangtani ... Applicant

Versus

The Director,
Directorate Of Purchase &
Stores Department of
Atomic Energy & Others ... Respondents.

VERSUS

Shri Gulabrai G. Talreja ... Review
& Another. Petitioners.

TRIBUNAL'S ORDER BY CIRCULATION :

(PER.: SHRI B. S. HEGDE, MEMBER (J))

The applicants have filed this Review Petition against the order of the Tribunal dated 03.09.1997 in O.A. No. 599/97. The only contention raised in the review petition is that, there was a criminal case pending against the applicant and he is not a fit and proper person to be allowed to recover the dues payable to the legal heirs of the deceased as he is suspected to be responsible for the death of his wife. However, on perusal of the judgement, I find that the deceased wife had nominated the husband for the payment of D.C.R.G. and other terminal benefits as back

as 13.03.1991. It is true that though the criminal case was pending against the applicant, against the order of the Civil Judge, the applicant had preferred an appeal before the District Court and the District Court, Thane vide order dated 09.02.1996 vacated the temporary injunction till final disposal of the suit dated 18.11.1994, which is quashed and set aside. Therefore, nothing remains against the applicant. Accordingly, in terms of the nomination, the respondents were directed to release the amount on behalf of the applicant and discharge the liabilities, which would be in accordance with the rules.

2. In the result, I do not find any new facts brought to my notice nor any error apparent on the face of the record, as such, the Review Petition is not maintainable and the same is dismissed by circulation.


(B.S. HEGDE)
MEMBER (J).

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dd. 5/1/97
order/Judgement despatched
to Applicant/Respondent(s)
on 17/11/97

2/11/97